

The problem referred to by the Commissioner in respect of Tana Bhagats of Bihar has not come to notice in the States of West Bengal and Andhra Pradesh.

**HARCOURT BUTLER HIGHER SECONDARY SCHOOL NEW DELHI**

979 CHAUDHARY A MOHAMMAD Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state

(a) whether it is a fact that the Director of Education, Delhi has stopped payment of grant to the Harcourt Butler Higher Secondary School, Mandir Marg New Delhi,

(b) if so, the reasons for stopping the grant,

(c) whether it is also a fact that some representations have been made to the Lt Governor of Delhi and the Director of Education, Delhi to take over the management of the school

(d) if so, the reasons therefor and the action Government propose to take, and

(e) whether Government have any proposal or scheme under consideration to nationalise Government aided schools in Delhi?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN)** (a) to (e) The requisite information is being collected from the Delhi Administration and will be laid on the Table of the Sabha as soon as possible

**FEE CONCESSION**

980 SARDAR NARINDAR SINGH BRAR Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state

(a) the rate of tuition fees in secondary schools in the Union Territories of Delhi, Himachal Pradesh and Chandigarh,

(b) whether it is a fact that the fee concession is given only to those students whose parents' annual income does not exceed Rs 1,800, and

(c) whether Government propose to raise the ceiling, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN)** (a) to (c) The exact information is not readily available. It is being collected from the Administrations of the Union Territories concerned and will be laid on the Table of the Sabha as soon as possible

**केन्द्रीय सरकार के कर्मचारियों को विभिन्न श्रेणियों में वर्गीकृत करने का सिद्धांत**

981. श्री दत्तोपन्त ठेंगड़ी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि .

(क) केन्द्रीय सरकार के कर्मचारियों को विभिन्न श्रेणियों अर्थात् प्रथम, द्वितीय, तृतीय और चतुर्थ श्रेणियां में वर्गीकृत करने का क्या सिद्धांत है, और

(ख) क्या एक ही वेतन-मान पाने वाले कर्मचारियों को एक ही श्रेणी में रखा जाता है, यदि नहीं तो इसके क्या कारण हैं ?

†[CRITERIA OF CLASSIFYING CENTRAL GOVERNMENT EMPLOYEES INTO VARIOUS CLASSES

981 SHRI D T HENGARI Will the Minister of HOME AFFAIRS be pleased to state

(a) what is the criterion of classifying the employees of Central Government as Class I, Class II, Class III and Class IV employees; and

(b) whether employees in the same scale of pay are placed in the same class; if not, what are the reasons therefor?

**गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शक्ल)** : (क) और (ख) पदों के वर्गीकरण के लिए वर्तमान सिद्धांत गृह-मंत्रालय की अधिसूचना सं० एफ० 20-16-60 स्थापना (क) दिनांक 13 मार्च, 1962 में दिये गये हैं जिसकी प्रतिलिपि सदन के पटल पर रखी जाती है। जैसा इससे मालूम होगा, यह आवश्यक नहीं है कि एक ही वेतन-मान वाले पद एक ही श्रेणी में हों, और वर्गीकरण में अन्तर किसी भी निम्नलिखित तत्वों के कारण हो सकता है —

(1) पदों के सृजन की तारीखें,

†[ ] English translation